CENTRAL ADMINISTRATIVE THAL BANGAL ORE BENCH

Cercial Complex (BDA)
Imanagar
Balore - 560 038

14 SEP 1992

CONTEMPT PET IT ION (CIVIL)

MARREDAKTERN NO (5)

67

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W.P. NO (S)

IN APPLATION NO. 1/87(T)

Applicant(x)

Shri K.G.S. Bhat

V/s

To

Respudent (s)

The Joi Secretary(Admn), Council of Scientic and Industrial Research, New Doi & ann

- 1. Shri K.G.S. Bhat
 Civil Engineer 'C'
 Central Food Technological
 Research Institute (CFTRI)
 Mysore 570 020
- 2. Shri S.N. Bhat Advocate No. 72, Balepet Bangalore - 560 053
- 3. The Joint Secretary (Admn)
 Council of Scientific and
 Industrial Research (CSIR)
 Anusandhan Bhavan
 Rafi Marg
 New Delhi 110 001
- 4. Director
 Atral Food Technological
 Assarch Institute (CFTRI)
 Columba Mansion
 Apore 570 013
- 5. Sei H. Sulaiman Sait Mocate N. 52, Infantry Road Bagalore - 560 001

SUBJECT : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

JUDICIAL)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 1ST OF SEPTEMBER, 1992

Present: Hon'ble Shri Syed Fazlulla Razvi Member(J)
Hon'ble Shri S. Gurusankaran Member(A)

CONTEMPT PETITION NO.67/90

Shri K.G.S. Bhat, Civil Engineer'C', Central Food Technological Research Institute, Mysore

Petitioner

(Shri S.N. Bhat -, Advocate)

V.

- 1. The Joint Secretary (Admn), Council of Scientific and Industrial Research, Anusandhan Bhavan, Rafi Marg, New Delhi - 110 001
- The Director, Central Food Technological Research Institute, Cheluvamba Mansion, Mysore - 570 013

Respondents/ Alleged Contemners

(Shri Sulaiman Sait - Advocate)

This contempt petition has come up today before this Tribunal for hearing. Hon'ble Shri Syed Fazlulla Razvi, Member(J) made the following:

ORDER

The petitioner in this contempt petition is the original applicant in O.A.No.1/87(T), which came to be disposed of by a Bench of this Tribunal

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by order dated 7.8.87. This Tribunal in para 16
of the order directed the respondents to consider
the case of the applicant for quinquinial promotion
from the date he was entitled to be so considered
in terms of bye-law 71(b)(ii) and not from 1.2.81
with all consequential benefits and accordingly
granted the prayers (i) and (ii) in the plaint
as claimed by the applicant. The respondents had
taken up the matter before the Hon'ble Supreme
Court by way of Civil Appeal No.3967/1987 and the
Hon'ble Supreme Court by its order dated 29.8.89
dismissed the appeal.

- 2. The original applicant came to file this contempt petition alleging that the respondents have failed to carry out the directions given by this Tribunal by its order dated 7.8.87 and have thus exposed themselves for being proceeded against for contempt of court.
- 3. Notice having been issued to the respondents, the case has lingered over for nearly two years and the respondents were taking time to comply with the directions given by this Tribunal from time to time. The Tribunal also granted time again and again to the respondents for complying with the directions given.
- 4. Today, when the matter came up for hearing, applicant's counsel and Shri Sulaiman Sait for the respondents were present. It was submitted on behalf of the respondents that they have complied with the directions given by this Tribunal by its order dated 7.8.87 and, as such, there is no necessity whatsoever for proceeding with

this contempt petition. It was also pointed out that there has been no wilful or deliberate act on the part of the respondents to evade the directions given by this Tribunal and having regard to the nature of the directions given by this Tribunal which was time consuming, the directions could not be complied with earlier. It was further submitted on behalf of the respondents that all the directions have since been complied with and, as such, the contempt proceedings may be dropped.

- Shri S.N. Bhat for the original applicant, while not disputing that the directions have been complied with, he stated that the respondents ought to have given interest on the delayed payment of the amounts. He does not dispute that the amount payable having been worked out as per the directions given, has been paid to the original applicant. The only grievance is that the respondents should have paid the interest on the delayed payment.
- have already extrated the directions given by this Tribunal by order dated 7.8.87. There is no direction as such that the respondents are liable to pay the interest on the amount. When there is no such direction, the respondents cannot be held liable to pay any interest and, as such, the respondents cannot be said to have disobeyed any direction given by this Tribunal.

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If at all the applicant is entitled to any interest, he should make a proper representation to the respondents and it would be for the respondents to consider the same and pass necessary orders. Since there is no deliberate or wilful disobedience of the directions given by this Tribunal in the O.A., we see no reason for continuing the contempt proceedings further. We accordingly drop these contempt proceedings and discharge the respondents.

MEMBER (A)

MEMBER (J

TRUE COPY

Commission 1 SECTION OFFICER

CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE